

CENTRAL ELECTRICITY REGULATORY COMMISSION

Record of Proceedings

Petition No. 326/2009

Sub: Petition under Section 79 (1) (c) and Section 79 (1) (h) of the Electricity Act, 2003 seeking directions for curtailment of over-drawl of Electricity by various utilities.

Date of hearing : 19.1.2010

Coram : Dr. Pramod Deo, Chairperson
Shri S.Jayaraman, Member
Shri V.S.Verma, Member

Petitioner : Maharashtra State Electricity Distribution Corporation Ltd., Mumbai

Parties present : Shri Ashish Bernard, Advocate for the petitioner

Through this petition, the petitioner Maharashtra State Electricity Distribution Corporation Ltd has inter- alia sought direction against the various utilities for over-drawal of the electricity and to compel them to maintain the grid discipline as laid down by the Indian Electricity Grid Code.

2. Learned counsel for the petitioner prayed for time to amend the petition by adding more grounds. The Commission pointed out that the petitioner had not impleaded any respondent and directed that this deficiency be also cured.

3. As requested by the learned counsel, the petitioner was granted time up to 12.2.2010 to suitably amend the petition. The matter is to be listed thereafter.

Sd/-
(T. Rout)
Joint Chief (Law)